

[Shri R. K. Khadilkar]

of the Companies (Profits) Surtax Act, 1964 regarding giving effect to the Agreement between the Government of India and the Government of the French Republic for the avoidance of double taxation in respect of taxes on income. [Placed in Library. See No. LT-2652/70.]

13.58 hrs.

ARREST AND RELEASE OF MEMBER

MR. SPEAKER : I have to inform the House that I have received the following telegram dated the 1st March, 1970 from the District Magistrate, Karnal :—

“Shri Ram Kishan Gupta, Member, Lok Sabha, was arrested today at Panipat at 1.25 p.m. for violation of prohibitory order under Section 144, Criminal Procedure Code. Later released on bail at 3.45 p.m. by Judicial Magistrate, Panipat.”

13.58-1/2 hrs.

PETITION RE DEMANDS OF TEACHERS

श्री नारायण स्वरूप शर्मा (डुमरियागंज) :

अध्यक्ष महोदय, मैं अध्यापकों की मांगों के बारे में अखिल भारतीय माध्यमिक शिक्षक संघ, लखनऊ, के प्रधान श्री एम० पाण्डे द्वारा हस्ताक्षरित एक याचिका पेश करता हूँ।

13.59 hrs.

CORRECTION OF ANSWER TO S. Q. NO.573 *Re* PROGRESS MADE BY L.I.C. IN RURAL BUSINESS

THE MINISTER OF SUPPLY AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI R. K. KHADILKAR) : Sir, with your permission I want to correct an answer :—

DR. RAM SUBHAG SINGH (Buxar) : Sir, what Mr. Khadilkar is now correcting is a wrong action because he had said on

that day that he would extend the LIC facilities to the rural areas also. Now he is going back.

MR. SPEAKER : Order order. He may place it on the Table.

SHRI R. K. KHADILKAR : Yes, Sir.

Statement

Sir, with your permission I want to correct an answer which I gave in the House on 15th December, 1969 while answering Started Question No. 573. In reply to a Supplementary Question by Shrimati Savitri Shyam I stated :

“Off hand I cannot give the figures. But it is applicable to the rural areas and it has been made applicable. I shall certainly supply the figures to the Hon. Member.”

However, towards the close of the discussion I stated as under :—

“So far as ‘Own Your Own House Scheme’ is concerned, it has been extended at present upto towns with one lakh population. It is under consideration to extend it to the rural areas also.”

2. The correct position is that L.I.C.’s “Own Your Home Scheme” is applicable only to the Urban areas and *not* to the rural areas. This Scheme is now in operation in 158 Urban centres all over India. The Scheme has generally been extended to towns with population of 1 lakh and over according to the 1961 census. In a few cases, however, the Scheme has been extended to developing towns with population of less than 1 lakh. While considering the extension of the Scheme to a town the L.I.C. takes into account not only its population at a particular point of time but also the rate of growth of its population, its industrial and commercial potential, demand for housing, easy marketability, availability of Legal Advisers and Valuers and the existence of at least one Branch Office of the Corporation in it.